occur to the telegram at the time of {he booking.

Absorption of casual workers in Delhi Doordarshan

Written Answers

109. SHRI B. KRISHNA MOHAN: Will the Minister of INFORMATION ANO EROADCASTING be pleased to refer to the answer to Unstarred Question 1450 given jn the Rajya Sabha on the 5th December, 1983 and state:

(a) what steps Government have taken in pursuance of Department of Personnel and Administrative Reforms O.M. No. 49014/4/77- Estt. (c) dated the 21st March, 1979 to regularise the services of 26 casual workers of Doordarshan Delhi who have been sponsored by the Employment Exhange;

(b) jf no action has so far been taken in the matter, what are the resons therefor; -

(c) whether Government have received any communications in the matter from some Members of Parliament recently;

(d) if so, what action has been taken thereon; and

(e) whether it is a fact that a num-'ber of posts of peons in Dobrdarsban have fallen vacant but no regular

appointments have been made against those posts so far, and if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OP INFORMATION AND BROADCASTNG (SHRI GHULAM NABI AZAD): (a), (b), (d) and (e) Out of the 26 casual workers in Doordarshan Delhi 6 have since been offered the posts of peon. Appointment of remaining persons against Group 'D' posts depends on the availability of regular vacancies and subject to fulfilment of eligibility conditions laid down by Government, by these persons. (c) Yes, Sir.

Abolition of Legislative Council of Andhra Pradesh

110. PROF. SOURENDRA BHATTA-CHARJEE: SHRI B. SATYANARAYAN REDDY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 2949-E given in the Rajya Sabha on the 19th December, 1983 and state:

(a) whether Government have since taken any decision on the resolution for the abolition of the Legislative Council in Andhra Pradesh which was adopted by the Andhra Pradesh Legislative Assembly; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIHS (SHRI JAGANNATH KAUSHAL): (a) Yes Sir.

(b) Government have not found it possible to agree to the proposal for undertaking legislation for abolition of the Legislative Ciuncil . <>>f Andhra Pradesh.

Objects set for Dandakaranya Development Authority

111. PROF. SOURENDRA BHATTA-CHARJEE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what are the objects set for the Dandakaranya Development Authority;

(b) what amount has been spent by the Dandakaranya Development Authority under different heads as part of the rehabilitation and resettlement programme;

91

(c) how far those objects have been fulfilled; and

(d) what action Dandakaranya Development Authority proposes to take for the fulfilment of the remaining obr jecta?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI DHARMAVIR): Dandakaranya (a) The Development Authority was set up in 1958 for the effective and expeditious execution of the scheme to resettle displaced persons from former East Pakistan in Dandakaranya area and for integrated development *ne area of with particular regard to the promotion of interests of the area's tribal population.

(b) A sum of Rs. 212.91 crores has so tar been spent on reclamation of land, housing, roads, medical and educational facilities machinery and equipment, establishment, loans . to displaced persons, relief operations, etc.

(c) and (d) 25,088 displaced person families and 4861 tribal families have been settled in the Dandakaranya area. The resettlement work in Paralkote and Kondagaon Zones in Madh_va Pradesh and Umerkote Zone in Orissa has been completed by and large. Infrastructural facilities like reclamation of land, housing, roads, transport, irrigation, education and medical have ^lso been provided. Resettlement of migrants and development works are con-

>,linuing in Malkangiri Zone in Orissa. Trible resettlement work is being executed through the State Government agencies.

Lease deeds for displaced persons in West Bengal

112. PROF. SOURENDRA BHATTA-CHARJEE: Will the Minister of LAB-OUR AND REHABILITATION be "•pleased to state:

(a) whether it is a fact that the Government of West Bengal has forwarded to the Central Government certain proposals regarding the issuance of lease deeds to displaced persons f>>>m Bangladesh for their resettlement in Government approved colonies; and

(b) if so, what action has been taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI DHARMAVIR): (a) The West Bengal Government haa forwarded a memorandum submitted by the Refugees' Central Rehabilitation Council suggesting various amendments to the lease deed in respect of lands in urban areas to be transferred to the d.p. allottees on lease hold basis for a period of 99 years.

(b) These are being looked into.

Crude oil production

113. SHRI DIPEN GHOSH: WiH th* Minister of ENERGY be pleased to state:

(a) the total production ot crude oil in the country during the last three years, onshore and offshore separately;

(b) the total quantity of crude oil imported during the same period year-wise; and

(c) what is the gap between the actual requirement and the indigenous production of crude oil?

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): (a) The total production of crude oil in the country during the last three years is as folr lows:—

(In million tonnes)

	1981	1982	1983
On shore . Offshore	7·9 7·0	8·3	8·4 16·8
TOTAL:	14.9	19.7	25.2